

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 334/MP/2019**

Subject : Non-compliance of Section 29 of the Electricity Act, 2003, Regulation 2.3.1 (5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8(6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of the Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act, 2003.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Odisha Power Generation Corporation Limited and Ors.

**Petition No. 380/MP/2019 and IA No. 83/2019**

Subject : Petition under Section 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 × 660 MW Units (viz. Units 3 and 44) in closed condition for the common bus mode operation.

Petitioner : Odisha Power Generation Corporation Limited (OPGC)

Respondents : State Load Despatch Centre, Odisha and Ors.

Date of Hearing : 31.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri G. Chakraborty, ERLDC  
Shri G. Mitra, ERLDC  
Shri Nadim Ahmed, ERLDC  
Shri Ashok Rajan, ERLDC  
Shri Sitiesh Mukherjee, Advocate, OPGC  
Shri Arjun Agarwal, Advocate, OPGC  
Shri Ritwik Mishra, OPGC  
Shri Krushna Samantray, OPGC



Shri Haresh Satapathy, OPGC  
Shri Arjit Maitra, Advocate, GRIDCO  
Shri R. Mansingh, GRIDCO  
Shri G S Panigrahi, GRIDCO  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehul Sharma, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Asok Pal, PGCIL  
Shri Sakesh Kumar, Advocate, SLDC Odisha and OPTCL  
Ms. Gitanjali N. Sharma, Advocate, SLDC Odisha and OPTCL  
Shri TAN Reddy, OGPTL  
Ms. Anisha Chopra Batra, OGPTL  
Shri Agam Kumar, OGPTL

### **Record of Proceedings**

Learned counsel for the Petitioner, Odisha Power Generation Corporation Limited (OPGCL) submitted that pursuant to Record of Proceedings dated 17.10.2019 in Petition No. 334/MP/2019, ERLDC has permitted OPGCL to close bus sectionaliser breakers and presently, bus sectionaliser breakers are closed. Learned counsel submitted that OPGCL has already filed reply to the Petition No. 334/MP/2019. Learned counsel requested the Commission to issue notice to the Respondents in Petition No.380/MP/2019.

2. Learned counsel for the Respondent, Power Grid Corporation of India Limited (PGCIL) submitted that the technical issues involved in the matter have been discussed in the various meeting held between the parties. However, the commercial issues are yet to be addressed. Learned counsel submitted that the parties may be further allowed to discuss the technical as well as the commercial issues in the presence of CEA. Learned counsel submitted that since the transmission system to facilitate the evacuation of power from the Petitioner's Project has been constructed by Odisha Generation Phase-II Transmission Limited, it should be impleaded as party to the Petition No. 334/MP/2019.

3. Learned counsel for the Respondents, State Load Despatch Centre, Odisha and Odisha Power Transmission Corporation Limited submitted that the Respondents have not received the copy of the Petition No. 380/MP/2019.

4. After hearing the learned counsels for the parties, the Commission admitted the Petition No. 380/MP/2019 and directed to issue notice to the Respondents.

5. The Commission directed ERLDC to implead Odisha Generation Phase-II Transmission Limited as party to the Petition and file revised memo of parties within one week.

6. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file the replies, by 15.11.2019 with an advance copy to the Petitioner who may file its rejoinder, if any on or before 28.11.2019.



7. The Commission directed the Petitioner to convene a meeting within two weeks with the Respondents including Central Electricity Authority, to discuss and sort out the technical and the commercial issues involved and submit report in this regard, by 29.11.2019. Accordingly, the Commission disposed of the IA No. 83/2019.

8. The Petitions shall be listed for hearing after receipt of outcome of the meeting for which notices will be issued separately.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

